

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10732/2019

TULSI RAM YADAV **Petitioner(s)**

THE STATE OF UTTAR PRADESH	Respondent (s)
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WITH

Diary No(s). 19322/2020 (II)

IA No. 112468/2020 - CONDONATION OF DELAY IN FILING

IA No. 112476/2020 - EXEMPTION FROM FILING O.T.)

Date : 19-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR

Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the office report dated 12.03.2021.

I.A. Nos. 58155/2020 and 65897/2020 are dismissed as having become infructuous.

Delay condoned.

Leave granted.

Considering the fact that the applicant-accused No.3 (Tulsi Ram Yadav) is aged about 70 years and suffering from "*Periampullary Carcinoma*" and has to undergo regular treatment in that regard, we direct that, during the pendency of the appeal, the applicant-accused No.3 be released on bail in connection with Sessions Trial No.226/86 arising from Case Crime No.310 of 1985, P.S. Sarai Inayat, Sub District Phoolpur, District Allahabad, on such terms and conditions as may be deemed appropriate by the trial Court.

Application for bail is disposed of accordingly.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER